

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.A. (CAA)No.39/BB/2017

**IN THE MATTER OF
LIFETREE CYBERWORKS PRIVATE LIMITED
AND
TECNOTREE CONVERGENCE PRIVATE LIMITED
AND
TECNOTREE INDIA PRIVATE LIMITED**

Judgement/Order delivered on: 17th July 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner (s) 1. Mr. Sharan A.Kukreja, Counsel
2. Ms. Shruti Jere, Counsel

Per : Hon'ble Shri Ratakonda Murali, Member (Judicial) - Author

O R D E R

This Company Application is filed on behalf of the Applicant Company, praying to order for convening meeting of the Equity Shareholders and for seeking dispensation of convening of meetings of Secured Creditors and Unsecured Creditors for approving the Composite Scheme of Arrangement between **LIFETREE CYBERWORKS PRIVATE LIMITED** (Applicant/Transferor Company No.1), **TECNOTREE CONVERGENCE PRIVATE LIMITED** (Transferor Company No.2) and **TECNOTREE INDIA PRIVATE LIMITED** (Resulting Company).The Composite Scheme of Arrangement is shown as **Annexure-A**.

The averments made in the Company Application are briefly described hereunder:-




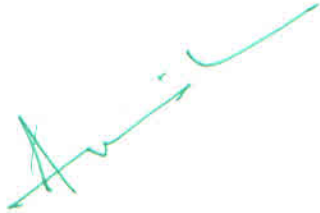
The Applicant Company seeks an order to convene and hold meeting of the equity shareholders of the Applicant Company and dispensation of convening meetings of the secured creditors and Unsecured Creditors for approving the Composite scheme of Arrangement between **LIFETREE CYBERWORKS PRIVATE LIMITED (Applicant/Transferor Company No.1)**, **TECNOTREE CONVERGENCE PRIVATE LIMITED (Transferor Company No. 2)** and **TECNOTREE INDIA PRIVATE LIMITED (Resulting Company)** in terms of Composite Scheme of Arrangement shown as **Annexure - A**

It is further averred in the Company Application that the Applicant Company was incorporated as a private limited company under the name and style of "eLifestyle.com Private Limited" on 8th March 2000 in Lucknow in the State of Uttar Pradesh. Subsequently Company changed its name to **LIFETREE CYBERWORKS PRIVATE LIMITED** on 19th July, 2000 and shifted its Registered Office from New Delhi to Bengaluru and obtained fresh Certificate of Incorporation from the Registrar of Companies, Karnataka bearing CIN **U74899KA2000PTC075544**.

The registered office of the Applicant Company is situated at No. 65./2, B-Block, 1st Floor, Level 07, Bagmane Tribid, Bagmane Tech Park, C.V.Raman Nagar, Bengaluru-560093.

The Applicant Company's objects are set out in its Memorandum of Association inter alia includes to carry on business of developing and providing services in the field of electronic commerce, web based or related technology and applications, deal in all kinds of internet/intranet/extranet business using e-commerce applications in India and any other country; to carry on the business of marketing and sales representatives in the electronic media and consultancy of electronic commerce and other products; to carry on the business of becoming a service provider of internet, telecommunications as may be permitted by the Government etc.,

Certified copy of Memorandum and Articles of Association of the Transferor Company is shown as **Annexure -B** and certified true copy of Audited Balance Sheet for the year ending 31.03.2016 of the Applicant / Transferor Company is shown as **Annexure -C**.



The Authorised Share Capital of the Applicant / Transferor Company as on 31st January 2017 is Rs 5,00,00,000/- divided into 50,00,000 Equity shares of Rs 10/- each and the Issued, subscribed and paid-up share capital is Rs 2,47,22,220/- divided into 24,72,222 equity shares of Rs 10/- each.

The Board of Directors of the Applicant /Transferor Company has approved the Composite Scheme of Arrangement at its meeting held on 14th February 2017 by virtue of which the **LIFETREE CYBER WORKS PRIVATE LIMITED** which is a Transferor /Applicant Company No.1, proposed to be merged with **TECNOTREE CONVERGENCE PRIVATE LIMITED** and further, Demerger of telecom software services undertakings of **TECNOTREE CONVERGENCE PRIVATE LIMITED** to **TECNOTREE INDIA PRIVATE LIMITED (RESULTING COMPANY)**. A copy of the Board Resolution of the Applicant Company is shown as **Annexure -L**.


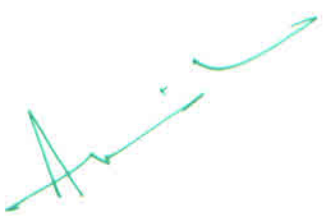
The Applicant Company has 02 Equity Shareholders holding the entire equity share capital of the Applicant Company as certified by the Chartered Accountant is shown as **Annexure -P**.

It is further averred that, there are no Secured Creditors as certified by the Chartered Accountant shown as **Annexure -Q**.

It is further averred that, there are no Unsecured Creditors as certified by the Chartered Accountant shown as **Annexure -Q**.

After hearing the counsel and after perusing the documents filed, we pass the following order:-

The Meeting of the Secured Creditors & Unsecured Creditors of the Applicant Company is to be dispensed with, since there are no Secured and Unsecured Creditors in the Applicant Company and to convene the meeting of the equity shareholders in accordance with Section 230-232 & other relevant provisions of Companies Act 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.



The meeting of Equity Shareholders of the Applicant Company be convened and to be held at the Registered Office of the Applicant Company i.e. **No.65/2, B-Block, 1st Floor, Level 07, Bagmane Tribid, Bagmane Tech Park, C.V.Raman Nagar, Bengaluru on Monday the 28th August 2017 at 11.00A.M.** for the purpose of considering and, if thought fit, in approving with or without modifications the proposed Composite Scheme of Arrangement of Lifetree Cyber Works Private Limited which is proposed to be merged with the Transferee Company Tecnotree Convergence Private Limited.

Ms,Sheela, Director of Transferor Company No.1 failing which **Mr. Indires**, Director of Transferor Company No.1 as proposed by the Applicant Company is appointed as Chairperson and **Ms. Swapna Munde**, Practicing Company Secretary failing which **Mr. N.D Satish**, Practicing Company Secretary is appointed as Scrutinizer for the meeting. The remuneration of chairperson and Scrutinizer is fixed at **Rs. 20,000/-** and **Rs.10,000/-** respectively for convening meeting of the Equity Shareholders of the Applicant Company.

The Notice of the Meeting of the Equity Shareholders of the Applicant Company shall be published in an English Daily of "**Business Standard**" and in Kannada Daily "**Hosadigantha**" on or before 28th July 2017.

The Applicant Company or its authorized signatory is directed to issue notice(s) to Equity Shareholders as certified by the Chartered Accountant in **Annexure -P** through Registered or Speed Post; or Courier; or Air Mail; or email; or hand delivery to their last known address at least 30 clear days before the said meeting of the Equity Shareholders as per Form No.CAA2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ensuing convening the said Equity Shareholders Meeting at the place, day, date and time, along with a copy of scheme of arrangement, a copy of Explanatory Statement, pursuant to be sent under the Section 230 of the Companies Act, 2013 and form of Proxy as per Form No. MGT-11 (Rule 19) of the Companies (Management and Administration) Rules, 2014.




The Applicant Company is directed on or before **28th August, 2017** of the meeting of the Equity Shareholders, of the Applicant Company to be held as aforesaid, a notice convening the said meeting, at the place, date and time aforesaid and stating that copies of the Composite Scheme of Arrangement and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the form of proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid.

The Applicant Company to serve the notice upon the Regional Director, South-East Region, Ministry of Corporate Affairs, Hyderabad pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Regional Director within 30 days of the date of receipt of the notice it will be presumed that Regional Director and/or Central Government has no objection to the proposed Scheme.

The Applicant Company to serve the notice upon the Registrar of Companies, Karnataka pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Registrar of Companies, Karnataka within 30 days of the date of receipt of the notice it will be presumed that Registrar of Companies, Karnataka has no objection to the proposed Scheme.

The Applicant Company to serve the notice upon the Official Liquidator, pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from the Official Liquidator within 30 days of the date of receipt of the notice it will be presumed that Official Liquidator has no objection to the proposed Scheme.





The Applicant Company to serve the notice upon the Income Tax Authority, within whose jurisdiction that Applicant Company's Assessment are made, pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Income Tax Authority within 30 days of the date of receipt of the notice it will be presumed that Income Tax Authority has no objection to the proposed Scheme.

The Applicant Company to serve the notice upon the Reserve Bank of India, if applicable, pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Reserve Bank of India within 30 days of the date of receipt of the notice it will be presumed that Reserve Bank of India has no objection to the proposed Scheme.

The Applicant Company to serve the notice upon the other sectoral regulators or authorities, if applicable, pursuant to Section 230(5) of the Companies Act, 2013 and as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from other sectoral regulators or authorities within 30 days of the date of receipt of the notice it will be presumed that the other sectoral regulators or authorities have no objection to the proposed Scheme.

The said Chairperson shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the separate meeting(s), including for deciding procedural questions that may arise before or at any adjournment thereof or any other matter including an amendment to the scheme or resolution, if any, proposed at the meeting by any person(s).

The voting shall be in person or by proxy or authorised representative in case be permitted, provided that the proxy in the Form No. MGT-11 authorization duly signed by the person entitled to attend and vote at the meeting, is to be filed with the Applicant Company at its Registered office, not later than, forty eight hours before the aforesaid meeting in accordance with Rule 10 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016.



The said Chairperson to file affidavit not less than Seven days before the day fixed for holding of the meeting and do report to this tribunal that the direction regarding convening and issuance of notice(s) to all the necessary parties have been duly complied with in conformity with the relevant Provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, Amalgamations) Rules, 2016.

The Chairman shall report the conclusion of the aforesaid meeting as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016.

In the result, the application is allowed and holding of meetings of the Secured Creditors and Unsecured Creditors are dispensed with. In any eventuality when the Applicant Company approaches this Tribunal for seeking approval of the scheme it would be open for any person who are interested in the Scheme of Arrangement to put forth their contentions before the Tribunal.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RATAKONDA MURALI)
MEMBER, JUDICIAL